

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1366**  
ANSWERED ON - 03.12.2024

**HONORARIUM TO HEAD OF PANCHAYAT**

1366. SHRI RAMASHANKAR RAJBHAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether honorarium is provided to the head of Panchayat, district Panchayat Member, Pradhan and Block Development Council (BDC), if so the details thereof; and

(b) whether the Government proposed/plans to increase the said honorarium and if not, there as on s there for?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

**(a) & (b)** “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Accordingly, all matters relating to Panchayats, including to provide or to increase honorarium/remuneration/allowance to the representatives of Panchayati Raj Institutions, come within the purview of the State Government. States and Union Territories, covered under Part-IX of the Constitution, have made provisions relating to honorarium/remuneration/allowance to the representatives of Panchayati Raj Institutions, in their respective Panchayati Raj laws.

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